

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
15-04-2024 AT 10:30 AM**

**CP(IB) No.381/95/HDB/2022  
AND  
IA(IBC) 148/2024 in CP(IB) No.381/95/HDB/2022  
u/s. 95 of IBC, 2016**

**IN THE MATTER OF:**

Union Bank of India

**...Petitioner**

**AND**

Shri N Sharat  
(Personal Guarantor of M/s. Thexa Pharma Pvt Ltd)

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**CP(IB) No. 381/95/HDB/2022**

Matter adjourned to 03.05.2024.

**IA(IBC) 148/2024**

Learned Counsel Smt Mummaneni Vazra Laxmi, for applicant present through Video Conference.

It is represented that Resolution Professional report has been served on the Personal Guarantor on 05.03.2024. Objections to the Resolution Professional Report not filed. Personal Guarantor remained ex-parte. For hearing, matter adjourned to 03.05.2024 as a last chance.

**Sd/-  
MEMBER (T)**

**Sd/-  
MEMBER (J)**